

**DIVISION BENCH**

**ITEM NO.113**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.19/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 24<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>AM VOLERE TRADELINK LLP V/S ROC</b>
<b>UNDER SECTION</b>	<b>59(7) IBC R/W &amp; IBBI REGULATION, 2017 &amp; RULE 23 OF LLP (WINDING UP AND DISSOLUTION) RULES, 2012 &amp; NCLT RULES</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Saurabh Srivastava, PCS *: For the Petitioner*  
Sh. Ashok Kumar Verma, Voluntary Liquidator *: Present in person*  
Sh. Krishna Dev Vyas, Adv. *: For the ROC*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the ROC seeks and is granted to file the report within a period of three days by serving an advance copy to the other side.
- 2.** Let the matter be adjourned for further hearing on 5<sup>th</sup> August, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**24<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*